

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 13
(IB)-1581(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd ... Applicant/Petitioner
Vs
VIL Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016, CIRP.

Order delivered on 15.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Mr. Sandeep Bhuraria, Mr. Nishtha Grover, Adv.
in IA-5415/22
For the Respondent : Mr. Sanchit Garga, Advocates in I.A 2762 for R2
For the SRA : Mr. Abhishek Anand, Mr. Vaibhav Mendiratta
Adv.

ORDER

The Registry is to report, whether the order dated 10.04.2023 has been complied with on the administrative side.

List the matter again **on 26.07.2023** along with all other pending applications.

The last chance is given to the respondents to complete the pleadings before the next date of hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)